
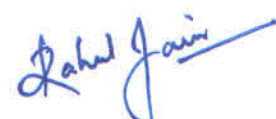


**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 12.04.2017.


PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**


C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No. 14/BB/ 2017	-	Admission	Rule-4 of I&B	Falcon Tyres Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	MR. VIKRAM TRIVEDI	ADVOCATE FOR THE PETITIONER	
2.	MR. RAHUL JAIN	ADVOCATE FOR THE RESPONDENT	

This case is listed today for Admission. Heard Counsel for Petitioner. Mr. Joseph Anthony, Advocate appearing in this case requested time to file vakalath for Respondent Company and also for objections. The petitioner has filed the Company Application under section I & B. The Counsel for Petitioner also filed consent letter of the I.R.P. He explained that, the Respondent Company admitted the liability to the Scheduled Banks and the petitioner Company is assignee from the Banks.

The Counsel satisfied the Tribunal that, ^{there is debt due to lei} ~~the~~ existing details of Banks and the consent letter of IRP and therefore sufficient ground to admit the Application. The Application is admitted, since Counsel appearing for Respondents requested time to file vakalath and also for filing objections, if any. Time granted till 19/04/2017 to proceed further in the matter and no further time will be granted. List it on 19/04/2017.


12/4
Member (J)


Member (T)